

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. C/477 /2010 - CU[DB], C/M/704/2010, C/418/2010, C/M/708/2010

Date **21/03/2011**

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S ASHISH TRADERS
D-165, ANTRIKSH APARTMENT,
SECTOR-14, EXTN. ROHINI, NEW DELHI

M/S ASHISH TRADERS & OTHERS

Appellant

C.C.(PREVENTIVE)

Vs
Respondent

I am directed to transmit herewith a certified copy of **Final order No. C/120-121/ 2011 CU[DB]** dated 18.03.11
passed by the Tribunal under **Section 129, (B) of the Customs Act,1962 & Financial Act 1994 relating to Service Tax**


Assistant Registrar

(Customs Appeal Branch)

Copy to :

1. Respondent

C.C.(PREVENTIVE)

NEW CUSTOM HOUSE, NEAR
I.G.I. AIRPORT, NEW DELHI
110037.

2. Adv. / Consult

MR.C.HARISHANKAR

46, BANK ENCLAVE,DELHI-110092

3. C.D.R

4. Bar association, CESTAT, New Delhi

5. Director Publications, Customs, Excise. I.P. Estate, New

6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -

7. Company Law Institute of India Pvt Ltd.,No.2(Old No. 36), Vaithyaram Street, T. Nagar,Chennai -17

8. M/s. Deeparchie Publications, M-93, Marg. 46, Saket, New Delhi 110017

9. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi -

10. Easy Service Tax Online Dot Com Pvt.Ltd.407A,Iscon Mall,Above Star India Bazar,Satellite Road,
Ahmedabad-15

11. LAWCRUX Advisors Pvt Ltd, LAW House,1-8,Sector - 10, Faridabad 121003 (Haryana)

12. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor,Vasant Arcade,Nelson Mandela Road,
Vasant Kunj, New Delhi - 110070

13. Office Copy

14. Guard file

15. **M/S PASHUPATI TRADING HOUSE,**
10-B, JANYUG APPARTMENTS,
SECTOR-14 EXTN., ROHINI,
DELHI.


Assistant Registrar

(Customs Appeal Branch)

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST BLOCK NO.II, R.K. PURAM, NEW DELHI-110066.
DIVISION BENCH

Customs Appeal No.C/477/10-Cus with C/Misc/704/10

Customs Appeal No.C/418/10-Cus with C/Misc/708/10

(Arising out of Order-in-Original No.C.NO.VIII/Cus
Pre/Adj/Commr/B.K.Goyal & Others/26/2010 and No.C.NO.VIII/Cus
Pre/Adj/Commr/B.K.Goyal & Others/26/2010 dt. 16.18.2010 and
dt.29.7.10 passed by the CC, New Delhi)

For approval and signature:

Hon'ble Mr. S.S.Kang, Vice President
Hon'ble Mr.M.Veeraiyan, Member (Technical)

1	Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	
2	Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	
3	Whether Their Lordships wish to see the fair copy of the Order?	
4	Whether Order is to be circulated to the Departmental authorities?	

1.M/s.Ashish Traders
2.M/s.Pashupati Trading House

Appellants

Vs.

CC, New Delhi

Respondent

Present for the Appellant: Shri C.Harishankar, Advocate
Present for the Respondent: Shri B.I.Soni, SDR

Coram: Hon'ble Mr. S.S.Kang, Vice President
Hon'ble Mr.M.Veeraiyan, Member (Technical)

Misc. No. C/42-49/11 Date of Hearing: 18.03.2011
Date of decision: 18.03.2011

Final ORDER NO. C/120-121/11

PER: S.S.KANG

The applicants filed miscellaneous applications for early hearing of
the appeals ^{now} are allowed.

2. Learned Counsel wants to withdraw the appeals in view of subsequent development with liberty to approach the Commissioner of Customs for provisional release of the goods. The appeals are dismissed as withdrawn.

(Pronounced in the open court)

(S.S.KANG)
VICE PRESIDENT

(M.VEERAIYAN)
MEMEBR (TECHNICAL)

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